

"The Speaker gives his consent to the moving of adjournment motion if he is satisfied that the matter sought to be raised is definite, urgent, and of public importance.

(Interruptions)

अध्यक्ष महोदय : आप सुनते क्यों नहीं हैं, बीच में बोल रहे हैं ?

"... Because the matter proposed to be discussed is a definite matter of urgent public importance, the Speaker is not as a matter of course bound to rule the motion in order. A matter may be urgent, it may be definite, it may be of public importance, and yet the Speaker may, in a proper case, disallow such a motion. The refusal to give consent is the absolute discretion of the Speaker and he is not bound to give any reasons."

SOME HON. MEMBERS : Point of Order.

MR. SPEAKER : No Point of order.

[At this stage, some hon. Members left the House]

12.15 hrs.

PAPERS LAID ON THE TABLE

National Security (Second Amendment) Ordinance,
Hooghly Docking and Engineering Co., Ltd. (Acquisition and transfer of Undertakings) Ordinance etc.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, SPORTS AND WORKS
AND HOUSING (SHRI BUTA SINGH) :
I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution :—

- (1) The National Security (Second) Amendment) Ordinance, 1984 (No. 6

of 1984) promulgated by the President on the 21st June, 1984.

[Placed in Library. See No. LT-8387/84]

- (2) The Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1984 (No. 7 of 1984) promulgated by the President on the 28th June, 1984.

[Placed in Library. See No. LT-8388/84]

- (3) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1984 (No. 8 of 1984) promulgated by the President on the 13th July, 1984.

[Placed in Library. See No. LT-8389/84]

- (4) The Terrorist Affected Areas (Special Courts) Ordinance, 1984 (No. 9 of 1984) promulgated by the President on the 14th July, 1984.

[Placed in Library. See No. LT-8390/84]

Notifications under Essential Commodities Act

THE MINISTER OF STATE OF THE
MINISTRY OF FOOD AND CIVIL
SUPPLIES (SHRI BHAGWAT JHA
AZAD) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (1) The Levy Sugar Supply (Control) Amendment Order, 1984 published in Notification No. G.S.R. 420 (E) in Gazette of India dated the 31st May, 1984.
- (2) The Sugar (Price Determination for 1983-84 Production) Second Amendment Order, 1984 published in Notification No. G.S.R. 510 (E) in Gazette of India dated the 12th July, 1984.

[Placed in Library. See No. LT-8391/84]

Statement on Enquiry Report on Delhi Electricity Supply Undertaking Bills

THE MINISTER OF STATE IN THE
MINISTRY OF ENERGY (SHRI ARIF
MOHAMMAD KHAN) : I beg to lay on